

S.O. 771(E) in Gazette of India dated the 10th September, 1980, together with corrigendum thereto published in Notification No. S.O. 890 in Gazette of India dated the 12th November, 1980.

[Placed in Library. See No. LT-1458/80].

12.02 hrs.

STATEMENTS OF PUBLIC
ACCOUNTS COMMITTEE

SHRI CHANDRAJIT YADAV (Azamgarh): I beg to lay on the Table English and Hindi versions of the following statements:

(1) Statement showing Action Taken by Government on the recommendations contained in the commendation contained in the commendations contained in Chapter I and final replies in respect of Chapter V of Thirty-seventh Report (Sixth Lok Sabha) on Farakka Barrage Project Report.

(2) Statement showing Action Taken by Government on the recommendations contained in the Chapter I and final replies in respect of Chapter V of Eighty-fourth Report (Sixth Lok Sabha) of Ministry of External Affairs.

12.03 hrs.

STATEMENTS OF COMMITTEE ON
PUBLIC UNDERTAKINGS

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I refer to item 8 in which Shri Bansi Lal is expected to lay on the Table English and Hindi versions of two statements showing replies to the recommendations of the Committee on Public Undertakings "which were not furnished by Government in time" for inclusion in the relevant Action Taken Reports. This constitutes a contempt of the Committee and contempt of the

House. How can a thing like this be treated so lightly? It says "which were not furnished by the Government". It is a very important matter. We would like Mr. Bansi Lal to make a further elaboration on the subject. I can move a privilege motion against the officials of the department concerned. It is a very serious matter. The committee is denied the reply by the Government in time. That is contempt of the Committee and contempt of the House, of which you are the custodian and sit in judgement. You should be very firm on this.

(Interruptions)*

(Shri Jaipal Singh Kashyap then left the House).

SHRI BANSI LAL (Bhiwani): I beg to lay on the Table English and Hindi versions of two statements showing replies to the recommendations of the Committee on Public Undertakings, which were not furnished by Government in time for inclusion in the relevant Action Taken Reports.

SHRI JYOTIRMOY BOSU: I sought a clarification. The House should be taken into confidence and told the details of the persons of the department concerned, who have not complied with the Committees directions because it constitutes a serious breach of privilege of the Committee. Let Mr. Bansi Lal make a statement. I would like him to clarify and take the House into confidence. I have never seen in my fifteen years in Parliament, I have never seen a statement like this that the Government Department does not provide information to Public Undertakings Committee within a specified time. It is a very serious matter. You better disband the Committee. Why are you wasting money on committees?

MR. SPEAKER: Let me look into it.

*Not recorded.

SHRI JYOTIRMOY BOSU: Mr. Bansi Lal can elaborate. He can elaborate in two minutes.

(Interruptions)**

(Shri R. N. Rakesh then left the House)

SHRI BANSI LAL: The first is the Eighth Report of CPU (Sixth Lok Sabha) on Jute Corporation of India unfair pricing policy for raw jute. The Second is the Twelveth Report of CPU (Sixth Lok Sabha) on Jute Corporation of India—back to back arrangement.

SHRI JYOTIRMOY BOSU: Under Rule 222, I give formal notice that the matter be taken by the Privileges Committee.

श्री राम विलास पासवान (हाजीपुर) :
 अध्यक्ष महोदय, मैंने प्रिविलेज मोशन के सम्बन्ध में दिया था ।

MR. SPEAKER: Please see me in my chamber.

श्री राम विलास पासवान : डिप्टी स्पीकर ने कहा था कि वह फ्रैक्ट्स फोइंड कर के बतायेंगे ।

अध्यक्ष महोदय : आप मुझसे मिल लीजिए ।

12.06 hrs.

CALLING ATTENTION TO MAT-
 TER OF URGENT PUBLIC IM-
 PORTANCE

BUILDING OF SOME SUSPECTED CRIMINALS
 IN BIHAR

श्री धनिक लाल मण्डल (झंझारपुर) :
 अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर गृह मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :—

“बिहार में पुलिस अधिकारियों द्वारा कुछ संदिग्ध अपराधियों को अन्धा किये जाने का समाचार ।”

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, The Government of India are shocked at the inhuman and barbaric acts reported to have been perpetrated on some under trial prisoners in Bhagalpur district of Bihar. It is natural that the Hon'ble Members of the Parliament should be deeply anguished over these incidents.

2. Immediately after the attention of the Government of India was drawn to the matter, the State Government of Bihar was contacted on telex as well as on telephone to send a detailed report immediately. As per the report of the State Government investigations into the incidents have already been taken up by the C.I.D. of Bihar. On the basis of these preliminary investigations, immediate actions have been taken by the State Government. Criminal cases have been instituted against 14 police officials against whom allegations have been made by the concerned under trial prisoners in petitions both before the District Judge, Bhagalpur and before the Supreme Court. According to the information received from the State Government, one Deputy Superintendent of Police, one Inspector and 12 sub-Inspectors have already been suspended and transferred out of their jurisdictions.

3. The allegations of blinding by policemen have been made by 29 persons. Sixteen of them are in Bhagalpur Jail, 2 are in Banka Sub-Jail and 11 are on bail. On the basis of the complaints made by these under trials, 14 cases have been registered against the police officials reportedly involved in the act of blinding the under-trials concerned. Directives have also